

**GREEN SOUL ERGONOMICS PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST**

Notice for inviting Expression of Interest (EoI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Green Soul Ergonomics Private Limited was published in the Financial Express and Navakal on 09.06.2024 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.

Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till **6:00 P.M. IST of 27th of July 2024.**

The updated Form G and Process Document have been uploaded on the Company website [<https://www.greensoul.online/>]. The updated Form G shall also be published on the IBBI website.

For any clarification or further information, kindly write to green.soul@resolvegroup.co.in



Vishal Ghisulal Jain

Resolution Professional

IBBI Registration No: IBBI/IPA-001/IPP00419/2017 2018/10742

AFA Valid till – 11.12.2024

Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706

Registered Email: vishal@resolvegroup.co.in

Process Specific Email ID: green.soul@resolvegroup.co.in

Date: 27.07.2024

Place: Navi Mumbai

PUBLIC NOTICE

Please take notice that late CHAMPKAL D VORA AND VIPUL C VORA was the member of SHREE HIGHLAND PARK CHSL situated at Ram Lane, S.V. Road, Kandivali West, Mumbai-400067 constructed on plot bearing CTS No. 67/3(part), village kandivali, Taluka Borivali MSD holding share certificate No. 84 with distinctive Nos. from 416 to 420 with respect to Shop No.4, C Wing admeasuring about 315 sq.ft. building common area on Ground floor of the building of the society. Please take further notice that the said late Champkald Vora died intestate on 10.07.1996 at kandivali Mumbai leaving behind 1) LATE SHANTABEN C VORA 2) LATE SMITA N DESAI (2) (a) MR. NARENDRA A DESAI 2 (b) AMIT N DESAI 2 (c) KINNARI J SHAH (d) SWEETY T SHAH (3) LATE ALKA Y SHAH 3(a) YUGALKISHOR S SHAH 3 (b) KOMAL P SHAH 3 (c) MEGHANA T SHAH 3 (d) SAPNA R SHAH 3 (e) BHVEEN Y SHAH 4) VARSHA S SHAH 5) POONAM Y SHAH 6) BHAVANA Y SHAH 7) LATE VIPUL C VORA 7 (a) MEENA V VORA 7 (b) FENIL V VORA 7 (c) SHRUTI DEEP MISTRY @ SHRUTI VIPUL VORA, as his only heirs and legal representatives entitled to the estate of the deceased. The said late Vipul C Vora died intestate on 15.10.2023 at kandivali Mumbai leaving behind 1) MEENA V VORA 2) FENIL V VORA 3) SHRUTI DEEP MISTRY @ SHRUTI VIPUL VORA as his only heirs and legal representatives entitled to the estate of the deceased. Any person having any claim in the said Shop and/or the said Share whether by way of mortgage, charge, gift, trust, use, possession, inheritance, maintenance, tenancy, lease, lien, easement or otherwise whatsoever is hereby required to make the same known in writing together with supporting documents to the undersigned within 14 days from the date of publication hereof otherwise claims, if any, shall be considered as waived and my clients will apply for the transfer of the said flat and the said shares to the society/concerned authority in his/her/their names.

Adv. Aakash Shah,
Office: B/1, Gr. Floor, Shiv Krupa Bldg.
Opp. Laxminarayan Temple, Laxminarayan Lane,
Off. Mathuradas Road, Kandivali West,
Mumbai-400067.
Mobile: 9029459891
Email: adv.aakashshah@gmail.com

PUBLIC NOTICE

Please take notice that late Champkald D Vora was the member of The Surenandrapur CHSL situated at Ram Lane, S.V. Road, Kandivali West, Mumbai-400067 constructed on plot bearing CTS No. 67/3(part), village kandivali, Taluka Borivali MSD holding share certificate No. 23 with distinctive Nos. from 485 to 506 with respect to Flat No.B/403, admeasuring about 550 sq. feet built up area on 4th floor of the building of the society. Please take further notice that the said late Champkald D Vora died intestate on 10.07.1996 at kandivali Mumbai leaving behind 1) LATE SHANTABEN C VORA 2) LATE SMITA N DESAI (2) (a) MR. NARENDRA A DESAI 2 (b) AMIT N DESAI 2 (c) KINNARI J SHAH (d) SWEETY T SHAH (3) LATE ALKA Y SHAH 3(a) YUGALKISHOR S SHAH 3 (b) KOMAL P SHAH 3 (c) MEGHANA T SHAH 3 (d) SAPNA R SHAH 3 (e) BHVEEN Y SHAH 4) VARSHA S SHAH 5) POONAM Y SHAH 6) BHAVANA Y SHAH 7) LATE VIPUL C VORA 7 (a) MEENA V VORA 7 (b) FENIL V VORA 7 (c) SHRUTI DEEP MISTRY @ SHRUTI VIPUL VORA as his only heirs and legal representatives entitled to the estate of the deceased. Any person having any claim in the said flat and/or the said Share whether by way of mortgage, charge, gift, trust, use, possession, inheritance, maintenance, tenancy, lease, lien, easement or otherwise whatsoever is hereby required to make the same known in writing together with supporting documents to the undersigned within 14 days from the date of publication hereof otherwise claims, if any, shall be considered as waived and my clients will apply for the transfer of the said flat and the said shares to the society/concerned authority in his/her/their names.

Adv. Aakash Shah,
Office: B/1, Gr. Floor, Shiv Krupa Bldg.
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Off. Mathuradas Road, Kandivali West,
Mumbai-400067.
Mobile: 9029459891
Email: adv.aakashshah@gmail.com

NOTICE

ASIAN PAINTS LIMITED

Registered Office : 6A, Shantinagar, Santacruz East, Mumbai, Maharashtra 400055
NOTICE is hereby given that the certificate for the undermentioned securities of the Company have been lost/misaid and the holders of the said securities/ applicants have applied to the Company to release the new certificate. The Company has informed the holders/applicants that the said shares have been transferred to IEPF as per IEPF Rules. Any Person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to release the new certificate to the holders/applicants, without further intimation.

Name of holders/ applicant	Kind of Securities	Distinctive Number(s) From	No. of Securities To
MATA NARASIMHA MADHAVAN	Equity shares of Rs.1/- each	13796671 To 13796910	240

Place : Mumbai,
Date: 27th July, 2024.

Mata Narasimha Madhavan/ M N Madhavan/
Matta Narasimha Madhavan

NOTICE

This is to inform the General Public that following share certificate of AARTI INDUSTRIES LTD. having its Registered office at 71 Udyog Kshetra, 2nd Floor, Mulund, Goregaon Link Road, LBS Marg, Mulund West, Mumbai 400080 registered in the name of the Hansha Shah & Navin Shah following Shareholders/ have been lost by them.

Name of the Holder(s)	Folio No.	Certificate No.	Distinctive Nos	No of Shares
Hansha Shah Navin Shah	5756	5034	111250626 to 111251825	1200

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.
Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Limited 247 Park, C-101, 1st Floor, L.B.S. Marg, Vikroli (W), Mumbai-400083. Tel: 8108116767 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.

Place : Mumbai,
Date: 27.07.2024

Name of the Holder(s)
Hansha Shah / Navin Shah

PUBLIC NOTICE

TAKE NOTICE THAT I, Mr. Labhubhai Premjibhai Moradiya S/o. Premjibhai Moradiya, 2 Mrs. Lilaben W/o. Labhubhai Moradiya and 3. Shri. Premjibhai Kanjibhai Moradiya are jointly purchased owners in respect of Flat No. 31-F from one Smt. Leelavati Harsora in respect of Flat No. 31 in "F" building situated in M/s. New Gitanjali Co-op Soc Ltd., a registered Society having its Regd office at Plot No. 17, Raheja Township, Malad (East), Mumbai-400 097, that share certificate was transferred in the name of purchasers in the year 1994 and are bonafide joint owners. That Shri. Premjibhai Kanjibhai Moradiya a joint owner of Flat No. 31-F, in his living period, executed a consent affidavit like document, in favour of his son (Mr. Labhubhai Kanjibhai Moradiya) or daughter in law (Mrs. Leelaben Labhubhai Moradiya) that, my share, title, interest and capital pertaining to my undivided share in respect Flat No.31-F can get transfer in their single or joint name for which, I have no any objection forever. That Shri. Premjibhai Kanjibhai Moradiya, expired testate on 31 Jan 2010. Now the Joint owner is/are opting to file an application before Managing Committee of M/s. New Gitanjali Co-op Soc Ltd., for 33.33% share transfer into the name of Mr. Labhubhai S/o. Premjibhai Moradiya, who is having already existing his 33.34% share in Flat No. 31-F, by virtue of joint purchase of Flat No. 31-F at New Gitanjali Co-op Soc Ltd. Now if anyone having any objection for transfer of 33.33% share of deceased Shri. Premjibhai Kanjibhai Moradiya into the name of his son Mr. Labhubhai S/o. Premjibhai Moradiya, at the same name or persons has to submit their objection for transfer of share into the name of applicant Mr. Labhubhai S/o. Premjibhai Moradiya at society office in office timing or at under signed.

NOW CALL UPON PUBLIC AT LARGE in lieu of transfer 33.33% share, that if anyone having any objections, claims & shares for transfer of 33.33% share in respect of Flat No. 31-F, at M/s. New Gitanjali Co-op Soc Ltd., in the name of applicant, may give his/her objection, claim, right if any with evidence/documents or statutory directive orders pertaining to same, shall submit to Society office time from 11 am to 5 pm in week days at said address OR to undersigned Advocate within 14 (fourteen) clear days on publication to this Public-Notice, thereafter received any objection, claims are waived off and transfer under procedure of M.C.S. 1960 and its M.B.L. 2014, which please note.

Place Malad-Mumbai
Date: 27/07/2024

Sd/
T. M. Satagoda,
Advocate High Court
7/326, Rat-Rani C.H.S.L. Sector-3,
Charkop, Kandivali-(W), Mumbai- 400 067.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

PREMIER LIGHTING INDUSTRIES PRIVATE LIMITED.

Sl. No.	Relevant Particulars
1.	Name of corporate debtor: Premier Lighting Industries Private Limited
2.	Date of incorporation of corporate debtor: 20/12/1961
3.	Authority under which corporate debtor is incorporated / registered: Registrar of Companies- Mumbai
4.	Corporate Identity No. of corporate debtor: U52100MH1961PTCO12221
5.	Address of the registered office and principal office (if any) of corporate debtor: 16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063.
6.	Address other than R/o where all or any books of account and papers are maintained: 16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063.
7.	Insolvency commencement date in respect of corporate debtor: Date of Order: 15 th May, 2024 Date of Receipt of Order: 26 th July, 2024
8.	Estimated date of closure of insolvency resolution process: 22 nd January, 2025
9.	Name and registration number of the insolvency professional acting as interim resolution professional: VISHNU KANT KABRA IP No: IBB/PA-001/11P-02178/2021-2022/13747
10.	Address and e-mail of the interim resolution professional, as registered with the Board: 903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 Email: ip.vishnukabra@gmail.com
11.	Last date for submission of claims: 12 th August, 2024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Premier Lighting Industries Private Limited** on 15th May, 2024 under no. C.P.(IB) 384/MB/2023 and the same was received on dated 26th July, 2024. The creditors of **Premier Lighting Industries Private Limited** are hereby called upon to submit their claims with proof on or before 12th August, 2024 to the Interim Resolution Professional at the address mentioned against entry No.10.

The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7.8.9 and 9A of the Insolvency and Bankruptcy Code of India and Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra
Date and Place : 26.07.2024, Mumbai.

BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Conestum II Park B2 Building, 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014. BRANCH OFFICE: OFFICE NO. 4, Floor Samungal House, Block No 8 Near Supreme Kidney Care Hospital Sadhu Vaswani Road, Nashik 422001 Authorized Officer's Details: Name: Sandesh Amin, Email ID: sandesh.amin@bajajfinserv.in Mob No. 9372621575 & 842113571 / 8669189048

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF THE SECURITY INTEREST ACT 2002 (Act)

Notice is hereby given to the public in general that the below mentioned Borrower/co-borrower mortgaged the immovable property which is described hereunder to Bajaj Housing Finance Limited ("BHFL") and the possession of the said immovable property ("Secured Asset/Property") has been taken over by the Authorized Officer in accordance of the SARFAESI Act 2002 and rules there to. The secured asset will be sold through public auction by bidding for realization of the loan dues, applicable interest, charges and costs etc., payable to BHFL as detailed below. The secured asset is being sold on 30/08/2024 and the bidding will be held on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" under the rule number 8 & 9 of the Security Interest (Enforcement) Rules (hereinafter referred to as the rules) and on the terms and conditions specified here-under:

LOAN ACCOUNT DETAILS / BORROWER'S AND/OR GUARANTOR'S NAME & ADDRESS	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION 4. PROPERTY DESCRIPTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. BID INCREMENT
LAN:- 407HS15946663 & 407TSHET046694 1. ATUL VISHNU MAHAJAN (BORROWER) 2. SUNDAR ATUL MAHAJAN (CO-BORROWER) BOTH AT FLAT NO. 101 O WING 101 GREEN VILLAGE, PANDAV HILLS BEHIND EXPRESS INN HOTEL, PATHAR DI PHATA, NASHIK-422010 TOTAL OUTSTANDING: Rs.47,86,661/- (Rupees Forty Seven Lakhs Eighty Six Thousand Six Hundred and Sixty One Only) Along with future interest and charges accrued w.e.f. 23/07/2024	1) E-AUCTION DATE : - 30-08-2024 BETWEEN 11:00 AM TO 12:00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC IS: - 29-08-2024 UP TO 5:00 P.M. (IST) 3) DATE OF INSPECTION: 27-07-24 to 28-08-2024 BETWEEN 11:00 AM TO 4:00 PM (IST). 4) Description Of The Immoveable Property: All that piece and parcel of the property Flat No. 101 Area Admeasuring 66.26 SQ. MTRS 1ST FLOOR WING EKTA GREEN VILLY SURVEY NO. 231, CTS NO. 5668 SITUATED PATHARDI, TALUKA & DISTRICT NASHIK MAHARASHTRA-422010 BUTTED & BOUNDED ON EAST -O-102 WEST - P -102 NORTH: GARDEN SOUTH: -O-104	Reserve Price: Rs. 20,60,000/- (Rupees Twenty Lakhs Sixty Thousand Only) EMD: Rs. 2,06,000/- (Rupees Two Lakhs Six Thousand Only), Only 10% of Reserve Price. BID INCREMENT - RS. 25,000/- (RUPEES TWENTY FIVE THOUSAND ONLY) & IN SUCH MULTIPLES.

Terms and Conditions of the Public Auction are as under:
1. Public Auction is being held on "AS IS WHERE IS, AS IS WHAT IS AND WITHOUT RECOURSE BASIS" and is being sold along with all the existing and future encumbrances whether known or unknown to Bajaj Housing Finance Limited. 2. The Secured asset will not be sold below the Reserve price. 3. The Auction will be online through e-auction portal. 4. The e-auction will take place through portal https://bnauctions.in, on 30th August, 2024 from 11:00 AM to 12:00 PM to onwards with unlimited auto extension of 5 minutes each. 5. For detailed terms and conditions please refer company website URL https://www.bajajhousingfinance.in/auction-notices or for any clarification please connect with Authorized officer.
Date: 27/07/2024 Place: Nashik (Maharashtra) Authorized Officer (Sandesh Amin) Bajaj Housing Finance Limited

GREEN SOUL ERGONOMICS PRIVATE LIMITED

(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)

EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST

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The updated Form G and Process Document have been uploaded on the Company website [https://www.greensoul.in/]. The updated Form G shall also be published on the IBB website.
For any clarification or further information, kindly write to green.soul@resolvegroup.co.in

Sd/-
Vishal Ghisulajai
Resolution Professional
IBBI Registration No: IBB/IPA-001/IPP00419/2017 2018/10742
AFA Valid till 11.12.2024
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector 4, Nerul West, Navi Mumbai, Maharashtra, 400706
Registered Email: vishal@resolvegroup.co.in
Process Specific Email ID: green.soul@resolvegroup.co.in
Date : 27.07.2024
Place : Navi Mumbai



SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.

Corporate Office - 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana)
Ph.:- 0124-4212530/31/32, E-Mail : customercare@shubham.co Website : www.shubham.co

DEMAND NOTICE

Notice U/S 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter called "ACT")

It is to bring to your notice that your loan account has been declared as NPA by secured creditor **Shubham Housing Development Finance Company Limited** having its registered office at 608 - 609, 6th Floor, Block - C Ansal Imperial Tower, Community Center, Naraina Vihar, New Delhi - 110028 (hereinafter called "SHDFCL") and you are liable to pay total outstanding against your loan to SHDFCL. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. Therefore, we hereby call upon you to discharge in full your liabilities to SHDFCL within 60 days from the date of this notice failing which SHDFCL will be empowered to exercise the power under Section 13(4) of the ACT. The details of borrowers and secured assets are as under:-

S. No.	Loan No./ Borrower(s) Name	Applicant Address	Demand Notice Date & Amount	Secured Asset
1	Loan No.0VAS1809000005015122, Yunus Alim Gazi, Shannaz Yunus Gazi	House No. 2288 Nr Vangani Bazarpath Vangani West Ward No 5 Near Ambarnath Jaihind Bank Thane Maharashtra -421503	20-07-2024 ₹ 7,55,887/-	Shop No.002, Ground Floor Ashat Vinayak Darshan Apartment, Savare Road, Near Vidhya Vikas College, Vangani West, Thane Maharashtra-421503
2	Loan No.0KAL23050000005063613, Sunil Shantaram Sawant, Rohit Sunil Sawant	Galli No 1 Rambhai Ambedkar Nagar, Ghatkopar East Malvani Chawl Namrata Chawl Jal Prabhat Rahiwasli Sangh, Pant Nagar, Shrawasti Buddha Vihar Mumbai Maharashtra -400075	20-07-2024 ₹ 20,44,799/-	Flat No. 201, 2nd Floor, Dreamland Apartment S.No. 353/5, Plot No. 5, Village - Nerul, Karjat Raigarh Thane Maharashtra-410101

Place : Gurgaon
Date : 26/07/2024

Authorised Officer
Shubham Housing Development Finance Company Limited

PUBLIC NOTICE ON AUCTION OF PLEDGED GOLD ORNAMENTS

The borrower/s in specific and interested bidders in general, are hereby informed that on account of non-repayment of the Banks due by the borrowers as under despite the payment notice and recall/auction notice issued by the Bank, the gold ornaments pledged with the bank security by the respective borrowers for the loan availed by them will be sold in public auction on "as is where is" and "non-recourse" basis through e-auction portal <http://csbgold.auctionnet.com> on 05th August 2024 at 10.30 AM. The auction may be adjourned to any other later date at the discretion of the bank upon publication of the same in the Bank's notice board. The borrowers are hereby further inform that the gold ornaments will be disposed of by private sale if the public auction is not successful and there is a further balance to be recovered thereafter, private auction will be initiated against the borrower/s for recovery of the balance amounts due to the bank.

S. No.	Account Name	Client ID	No. of Acc.	Bal. Outstanding as on 25/07/2024	Weight (grams)
BRANCH NAME : CHEMBUR					
1	Alaka Sunil	38959115	1	23874.5	8
BRANCH NAME : MULUND					
2	Arputharaj Susamanan	3892352	1	65379.5	16.1
BRANCH NAME : VASHI					
3	Adil Abdul Aziz Shaikh	7675904	2	176191.53	51
4	Akshata Pramod Whigmare	4624270	1	118369.5	30.5
5	Ashwini Avinash Shaikhe	7349107	1	17394.66	47
6	Dhanaji Sarjendao Jadhav	4709159	2	30690.56	77.9
7	Mohadved Sadashiv Jadhav	7324803	1	140186.55	37.6
8	Mazam Abbasali Sayyed	4769800	1	328879	104.7
9	Nifaz Munir Patel	3802293	1	142216.04	33.4
10	Prahlad Karansingh Damale	7641150	2	921406.96	251
11	Sushama Sasidharan Nair	3128753	1	263386.13	66.7
12	Umesh Kumar Rambhai Tiwari	4435165	1	242840.47	61.8
13	Yogesh Ramdas Panmand	4308002	1	63148.61	15.2
BRANCH NAME : KALYAN					
14	Dinesh Ramchandra Gupta	4586846	1	114516	29.8
15	Jagnath Shikhar Nagavakar	4233093	1	182566.5	44.01
16	Jitendra Kallanchandra Gupta	4565056	1	115284	30
17	Mayuresh Eknath Shinde	7721957	1	1025367.14	207.01
BRANCH NAME : VASAI - EAST					
18	Joseph Sylvester Tuscano	4160099	1	639438.98	167.6
19	Kalloor Sabari Babu Babu	4272128	1	32686.04	10.4
20	Nilu Bakarkrishna Mishra	4471946	1	198992.5	57.5
BRANCH NAME : THANE					
21	Kalpna Uthas Savdekar	7578565	1	22173.29	5.43
22	Indevhina Abhishek Naiknaware	4648674	1	27710.69	6.81
23	Sapana Anil Dubey	7682080	1	27816.1	6.85
BRANCH NAME : VILE PARLE					
24	Charles Simon Gonzalves	1165503	3	382597.52	105
25	Diya Saravanakumar Devendran	87269437	1	187494.14	51.3
26	G Dhanalakshmi	1166703	1	38248.73	11.1
27	Kishika Nikhil Mashruwala	4768538	1	201482.2	54
28	Mohan Ganesh Devendra	3817867	1	294785.36	86
29	Murugan Mariappan Devendra	7020724	3	466875.05	121.3
30	Rahul Manojkar	4153784	1	42500.28	12.5
31	Saravanan Ganesh Devendra	3189000	4	647631.06	196.9
BRANCH NAME : NAHUR					
32	Abhishek Ravindra Panchal	4402552	1	1382812.92	362.2
33	Kishor Ravindra Vargane	4537693	1	43124.04	10.8
34	Nilesh Shantaram Kulyaje	4410384	1	59701.5	21.4
35	Reena Panchal	7373567	1	294028.31	74.5
36	Sakshi Sunil Kulyaje	4620248	1	142766.5	40.7
37	Sandeep Dattaji Bhoasale	4331254	1	60023.34	15.4
38	Sapana Chandras Pawar	4776951	1	83242	23
39	Vinod Choudhari	2944204	1	56252.37	48
40	Yogita Rakesh Aangane	4657456	1	73308.85	19.6
BRANCH NAME : ANDHERI WEST					
41	Sellammal	4028332	5	2097324.5	561.9
BRANCH NAME : MAHIM - WEST					
42	Dinesh Eknath Kerkar	4473527	3	1004711.98	271.1
43	Nilona Camillo Fernandes	2756807	1	312456.01	232
44	Khila Nilesh Naik	3245597	1	211576.64	62.9
BRANCH NAME : BORIVLI - WEST					
45	Aman Jagnarain Gupta	4622074	2	325703.56	87.8
46	Ankita Ankush Khedekar	4766061	1	44959.28	10.95

S. No.	Account Name	Client ID	No. of Acc.	Bal. Outstanding as on 25/07/2024	Weight (grams)
BRANCH NAME : BANDRA WEST					
57	Salvador Rocky Rodrigues	1260925	1	64774.75	18
BRANCH NAME : ANDHERI EAST					
58	Aditya Hanumanta Naikudi	4429547	1	210766.5	67.5
59	Ananda Kumar P	4746168	1	86956.93	21.5
60	Anish Rampkrash Aadiwal	4746218	2	182435	

